

By Speed Post.

BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST
APPELLATE AUTHORITY(Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.18/JS&LA(ZH)/NC/2014

IN THE MATTER OF:

Shri S.P. Singh,
22-D, D.D.A. Flats,
M.S. Park, Shahdara,
Delhi-110 032.

Versus

Appellant

Central Public Information Officer (N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
New Delhi – 110001

Respondent

Present:

For Appellant:

Appellant in person

For Respondent:

CPIO – O.L.

ORDER

02.01.2015

The instant appeal dated 01.12.2014 received on 03.12.2014 has arisen out of RTI application dated 25.09.2014 by which the applicant has sought information regarding his Memorial/Application for appointment as Notary and also whether he is eligible for next consideration for interview for the year 2014-2015. He has also asked for a copy/set of his Memorial.

2. The CPIO, vide letter dated 13.10.2014, has replied as under:-

"As per records maintained in Notary Cell, the application of Shri S.P. Singh, Advocate dated 06.12.2013 has been received in this Department, further action taken will be intimated in due course of time."

3. In his appeal the applicant has again asked for a certified copy of his Memorial. No other issues have been raised.

4. The applicant/appellant has appeared before me in person on the date of hearing. He is aggrieved as his application dated 31.12.2013 for appointment as Notary was not considered as he was not called for interview held subsequently.

5. After careful examination of the matter, I am of the considered view that the CPIO, vide letter dated 13.10.2014, has already replied to his RTI application dated 25.09.2014. However, it appears that the applicant/appellant is not satisfied with the answer and has raised the same request again. As the CPIO has already provided information regarding Memorial/Application for appointment as Notary of the applicant, therefore the request for providing a certified copy of his own Memorial, a copy of which is already available with him does not arise. Hence the appeal is dismissed.

6. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

Zoya Hadke.

(Zoya Hadke)

Joint Secretary & Legal Adviser &

First Appellate Authority

Date: 02.01.2015

1. Shri S.P. Singh, 22-D, D.D.A. Flats, M.S. Park, Shahdara, Delhi-110 032.
2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.